

- (viii) The Bill lays down detailed grounds for cancellation or suspension of license.
- (ix) The Bill provides for maintenance of register by the private detective agency giving full details of the person managing the agency, particulars of detective agents engaged by it, gist of services provided etc.
- (x) The Bill aimed to safeguard the rights of an individual to privacy and freedom and for the contravention of this provision provides for punishment with imprisonment and fine, in addition to suspension or cancellation of licence.
- (xi) The Bill provides for punishment for commission of offences by companies under the Bill.

**Youths involved in anti-national activities**

1164. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that our country has been suffering violence from extremism and terrorism in various parts including border areas;
- (b) if so, the State-wise details thereof and number of youths arrested who are deeply involved in extremism and terrorism activities during the last three years;
- (c) whether Government proposes to take any reformatory steps at places where majority of youths are getting involved in such anti-national activity in the country and if so, the details thereof; and
- (d) the steps taken by Government for rehabilitation of such youths ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per available intelligence inputs with the Government, there are attempts by certain terrorist and extremist groups to cause violence in certain parts of the country, including the border areas, which are suitably responded to by our Law Enforcement Agencies. The details of important terror cases, in the hinterland of the country, and the number of persons arrested, etc. during the last three years and the current year, are given in Statement (*See below*).

(c) and (d) The Government is committed to take proactive measures to ensure that misguided youth of the country, resorting to terrorism/extremism or any other anti-national activities, are brought back to the mainstream and contribute to the process of nation building. The Government has also been taking conscious steps to roll out skill development schemes for the youths in certain specific regions of the country. The schemes of HIMMAYAT and UDAAN being carried out in Jammu and Kashmir to

generate employment for skilled and unskilled youth, are such schemes in this direction. Besides, a scheme for surrender-cum-rehabilitation of militants exists in the North Eastern and LWE affected States of the country for the return of the misguided youths to the mainstream. Further, various other developmental schemes for employment generation in specifically affected areas are being taken up by the Government from time-to-time.

**Statement**

*Details of important terror cases and the number of person arrested during the last three years*

Incidents	Persons arrested	Name of the Investigating agency
13.07.2011 : Serial bomb blasts in Mumbai	07	ATS Mumbai
7.9.2011 : Bomb Blast at Delhi High Court	03	NIA
13.02.2012 : Blast in a Car of Embassy of Israel	01	Special Cell, Delhi Police
01.08.2012 : Serial Bomb Blast in Pune	09	ATS Maharashtra
21.02.2013 Twin Bomb Blast in Hyderabad	04	NIA
17.04.2013 Bomb Blast in Bengaluru	15	Karnataka Police
07.07.2013 Bomb Blasts in Bodh Gaya	8 (One dead)	NIA
27.10.2013 Serial Bomb Blasts in Patna	14 (One dead)	NIA
02.10.2014 Bomb blast in Burdwan	07	NIA

**Damage caused by deluge in J and K**

1165. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of damages caused by the deluge in different parts of Jammu and Kashmir in September, 2014 and the details of relief and rehabilitation measures taken by Government for the affected families, so far;